

FIR No.12/11
PS: ODRS
U/s: 392/395/397/34 IPC
Satish @ Sita Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
Sh. Mange Ram, Ld. Counsel for applicant/accused. (Through
V/C).

Judicial record received.

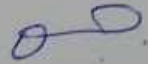
On last date of hearing, this court directed the concerned court staff to report whether applicant/accused Anil is on bail or not in the present FIR. It seems that due to lockdown the staff of concerned court presided over By Sh. Anuj Aggarwal, Ld. ASJ, is not coming to the court and again & again judicial record is put up before this court.

The applicant is making only limited prayer that the report be sent to the Jail Superintendent, Dasna Jail, clarifying him whether applicant is on bail in the present case i.e. FIR No. 12/11, PS ODRS. The Ahlmad of this court is directed to give his report regarding the same after verifying from the judicial file. Ahlmad has given the report that applicant/accused Anil is on bail in FIR No. 12/11, PS ODRS, U/s 392/395/397/34 IPC.

The application is disposed off accordingly.

Copy of this order be sent to Jail Superintendent, Dasna Jail.

Judicial file be sent back to the concerned court.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020


FIR No. 408/16
PS: Darya Ganj
U/s: 302/34 IPC
Mohd. Nseem @ Kata Vs. State

27.05.2020

Fresh application received from the court of Sh. Naveen Kumar Kashyap, Ld. ASJ, Special Court, dealing with the DLSA matters as per the criteria of High Power Committee Minutes dated 18.05.2020.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. I. A. Alvi, Ld. Counsel for accused. (Through V/C).

In the order dated 27.05.2020, passed by Sh. Naveen Kumar Kashyap, Ld. ASJ, it is mentioned that the applicant has already been granted interim bail by him vide order dated 26.05.2020. The present application is also for interim bail of the applicant for 45 days. In view of the fact that applicant has already been admitted on interim bail by the Special Court presided over by Sh. Naveen Kumar Kashyap, Ld. ASJ, this application has become infructuous, hence, the present application is accordingly disposed off.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.139/11
PS: I.P Estate
U/s: 364-A/302/394/201/120-B/34 IPC
Mukesh Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**
Sh. Ajay Verma, Ld. Counsel for applicant/accused. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Mukesh, seeking regular bail. Reply filed by IO. The accused is booked for the offence u/s 364-A/302/394/201/120-B/34 IPC.

Ld. Counsel for applicant/accused submits that the applicant is in JC since 24.12.2011 to 23.02.2013, 15.02.2014 to 25.04.2017, 09.05.2017 to 24.11.2017, 13.12.2017 to 02.05.2018 and from 03.11.2018 till date. He submits that the applicant is facing trial from almost last 6 years and 8 months. He also pointed out that total 5/6 accused were involved in the present case out of whom except one or two all have already been granted bail either by Hon'ble High Court or Session Court. Ld. Counsel submits that the present accused stands on much better footing than the accused persons already granted bail since earlier vide order dated 20.01.2013, the applicant was discharged from all the charges except u/s 25 Arms Act, though, the order dated 20.01.2013 was set aside by Hon'ble High Court and accused was again taken into custody on 15.02.2014. Alongwith the present application, the bail orders dated 24.04.2020 of accused Firoz Alam passed by Hon'ble High Court, order dated 06.05.2020, 16.05.2020 and 18.05.2020, passed by Ld. ASJ for accused Mohd. Javed, Raju Lal and Mehmood Alam are annexed. Ld. Counsel submits that the case is fixed

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FIR No.139/11
PS: I.P Estate

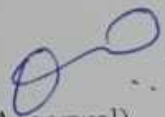
for final arguments since 10.07.2019 and now due to Covid-19, the same is going to take time, therefore, on the ground of parity and also considering the decision of the case is going to take time, applicant be admitted on bail.

Ld. APP oppose the bail application by saying that there are serious allegations against the applicant as applicant was actively involved in the crime.

Considering that 4 co-accused as mentioned above have already been granted bail, therefore, on the ground of parity, the applicant/accused Mukesh is also admitted on C/B subject to furnishing of personal bond to the tune of Rs. 15,000/- and surety bond of like amount to the satisfaction of the court and subject to the following conditions:-

- (i) *The applicant will regularly appear before the concerned court in trial;*
- (ii) *The applicant will provide his mobile number to the concerned IO/SHO immediately on his release and SMS or whatsapp him on each and every Saturday, only till the regular court resumes the work.*

The application is accordingly disposed off.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.90/19
PS: I.P Estate
U/s: 376-D/328/354-D/506/34 IPC
Bhaskar Sharma Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State.
IO SI Naveen.
Sh. Rahul Kumar, counsel for prosecutrix.
Sh. Kedar Yadav, Ld. Counsel for applicant/accused Bhaskar
Sharma.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Bhaskar Sharma, seeking interim bail on the ground of illness of his mother. Accused is booked for the offence u/s 376 (D)/354 (B)/328/506/34 IPC. Alongwith the application the medical documents of the mother are annexed. IO has filed the reply verifying the medical documents.

Ld. Counsel for applicant submits that mother of the applicant is suffering from spinal disc and Doctors advised her surgery on 23.05.2020 for which she has to admit in the Fortis Hospital on 22.05.2020. He further submits that during pendency of the present application, the surgery of the applicant's has already been conducted on 23.05.2020 and she is already discharged from the hospital but applicant's presence is required to lookafter her ailing mother since there is nobody in the family to lookafter the patient.

Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant. He submits that as per the verification of medical documents of the applicant's mother, she is discharged from the hospital on 26.05.2020, and mother of the patient is available to lookafter applicant's mother. He submits that presently the condition of applicant's mother is stable and he is not presently required in the family. Ld. APP submits that the bail application of co-accused

FIR No.90/19
PS: I.P. Estate

Samson Jacob was recently dismissed by Ld. ASJ vide order dated 14.05.2020, since the documents filed by the said co-accused were not found to be genuine.

Counsel for complainant submits that apart from the applicant other accused persons are also involved in this case and the prosecutrix and her family keep on receiving threats from one accused or the other regarding which she has also filed complaints dated 16.05.2019, 20.05.2019 in the concerned police stations. Copies of the said complaints are placed on record. Ld. Counsel further submits that on merits, the prosecution evidence is going on and the chief examination of the prosecutrix has been partly recorded and if applicant is admitted even on interim bail, he may try to influence the prosecutrix or threat her.

The applicant is seeking interim bail only on the limited ground of illness of his mother, who has underwent spinal surgery on 23.05.2020. Undisputedly, she has been discharged from the hospital on 26.05.2020. The applicant's grandmother (Nani) is available to lookafter applicant's mother. Hence, no ground for interim bail is made out. Accordingly, the present bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

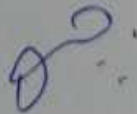
FIR No.90/19
PS: LP Estate
U/s: 376-D/328/354-D/506/34 IPC
Samson Jacob Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
IO SI Naveen.
Sh. Rahul Kumar, counsel for prosecutrix.
Ms. Kirti Aggarwal, Ld. Counsel for applicant/accused Samson
Jacob.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Samson Jacob, seeking interim bail on the ground of illness of his mother. Accused is booked for the offence u/s 376 (D)/354 (B)/328/506/34 IPC. Alongwith the application the medical documents of the mother are annexed. IO has filed the reply verifying the medical documents.

Ld. Counsel for applicant submits that mother of the applicant is patient of Coronary Artery diseases, chronic kidney disease, hypertension, Type-II Diabetes, Nephropathy, Bronchial Asthama. She is admitted in Max Hospital, Saket, Delhi, since 18.05.2020 and diagnosed of fluid overload and advance Azotemia. Ld. Counsel submits that the presence of the applicant is required in his family to lookafter his ailing mother as there is nobody else in the family to lookafter her. Ld. Counsel also submits that earlier also vide order dated 11.12.2019 and 15.01.2020, the applicant was granted interim bail on the ground of illness of his mother and the said interim bail was never misused by the applicant as he always surrendered in Jail within time.



FIR No.90/19

PS: I.P. Estate

Ld. APP strongly oppose the bail application as he submits that there are serious allegations against the applicant. He submits that as per the verification of medical documents of the applicant's mother, she is found to be stable and no male member is required to lookafter her. He pointed out that applicant's sister is available in the family to lookafter ailing mother of the applicant. Ld. APP submits that the bail application of the applicant was recently dismissed by Ld. ASJ vide order dated 14.05.2020, moved by the applicant on the same ground of illness of his mother and at that time, the documents filed by the applicant with the application were also not found to be genuine as recorded in the order dated 14.05.2020.

Regarding the dismissal of earlier bail application of the applicant on 14.05.2020, Ld. Counsel for applicant submits that at that point of time, his mother was not admitted in hospital but now since 18.05.2020, she is hospitalized, therefore, the presence of applicant is required in the family.

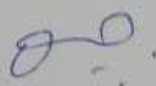
Counsel for complainant submits that apart from the applicant other accused persons are also involved in this case and the prosecutrix and her family keep on receiving threats from one accused or the other regarding which she has also filed complaints dated 16.05.2019, 20.05.2019 in the concerned police stations. Copies of the said complaints are on record. Ld. Counsel further submits that on merits, the prosecution evidence is going on and the chief examination of the prosecutrix has been partly recorded and if applicant is admitted even on interim bail, he may try to influence the prosecutrix or threat her.



FIR No.90/19
PS: I.P Estate

The applicant is seeking interim bail only on the limited ground of illness of his mother, who is hospitalized since 18.05.2020. As per the reply/report of the IO taken by him from the concerned hospital i.e. Max Hospital, Saket, Delhi, regarding the illness of applicant's mother, the condition of applicant's mother is stable and no male member is required to lookafter her. Above all, the applicant's sister is available to lookafter the ailing mother, hence, no ground for interim bail is made out. Accordingly, the present bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

Shes

FIR No.182/17
PS: Kamla Market
U/s: 395/120-B IPC
Juber Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Sudish Kumar, Ld. Counsel for applicant/accused Juber.

The present application seeking interim bail for 02 months filed on behalf of accused/applicant Juber on the ground of illness and treatment of his father. Applicant is booked for the offence u/s 395/120-B IPC. Certain medical documents of the applicant's father are annexed with the application. On last date of hearing i.e. 23.05.2020, the IO was directed to verify those documents. Today, IO has filed reply through Whatsap that since those documents are of Aligarh, Uttar Pradesh, therefore, could not be verified.

I have considered the medical documents annexed with the application and found that all those documents are pertaining to the year 2019 or March-2020 and are not reflecting any serious illness of the father of the applicant, therefore, no verification of the documents is required.

Arguments on application heard.

Ld. Counsel for applicant submits that father of the applicant is suffering from heart disease and referred to Cardiologist, therefore, presence of the applicant is required in his house.


Ld. APP submits that earlier also applicant filed two bail applications seeking interim bail on the ground of illness of his father and grandmother and both the said applications were dismissed by Ld. ASJ, one vide order dated 18.05.2020 and date of order of dismissal of other application is not

FIR No.182/17
PS: Kamla Market

available with him but order dated 18.05.2020, passed by Ld. ASJ dismissing the application of the applicant is annexed with the present application itself clearly reveals that earlier also i.e. prior to 18.05.2020, the bail application of the applicant was dismissed. He submits that the applicant is trying to mislead the court by filing applications one after the another on one ground or the other.

The interim bail is granted if the presence of the applicant/accused is indispensable in his family. As already observed that as per the medical documents of the applicant's father, the immediate presence of the applicant is not required. Hence, considering the entire facts and circumstances including the conduct of the applicant, no ground for bail is made out. Accordingly, the present bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.30/20
PS: Rajinder Nagar
U/s: 307/387/452/120-B34 IPC & 25 Arms Act
Abhay Arora Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Ali Akram.
Ld. Counsel for applicant/accused Abhay Arora.


The present application is filed on behalf of applicant seeking statutory bail u/s 167 (2) Cr.PC. Counsel for applicant submits that applicant is booked for the offence u/s 307/387/120-B/34 IPC & 25 Arms Act. He submits that applicant was arrested on 24.02.2020 but the IO has not filed the chargesheet despite passing of 90 days, hence, the applicant is entitled for statutory bail.

In reply filed by the IO, it is stated that the applicant was arrested on 25.02.2020 and was sent to JC on 26.02.2020.

Ld. APP submits that as per the reply of the IO, chargesheet has already been filed before Ld. Duty MM on 25.05.2020 which is within the statutory period.

Without going into the merits of the application, the same is not maintainable before this court being Session Court as the recourse available to the applicant was to first exhaust his remedy before Ld. MM but not directly to this court.

The present application is disposed off accordingly.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.344/16
PS: Darya Ganj
U/s: 302/392/397/120-B IPC
Kiran Kumar @ Lala Vs. State

27.05.2020

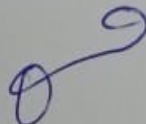
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Jia Afroz, Ld. Counsel for applicant/accused. (Through V/C).

Reply filed by IO.

The applicant has moved the present application for his regular bail on the ground that he is in JC since 15.09.2020 and has been falsely implicated. Investigation is complete, chargesheet is filed in the court, material witnesses have been examined and cross examined, therefore, no purpose shall be served by keeping accused in jail. It is also stated that applicant is not involved in any other case. It is further stated that father of the applicant is not keeping well and is on regular treatment since long, therefore, the applicant wants to spend sometime with his father.


Ld. APP strongly oppose the bail application by submitting that there are serious allegations against the applicant as he is involved in a murder case u/s 302 IPC. He further submits that prosecution has cited 61 witnesses out of whom only 21 witnesses have been examined and there are all chances that if applicant is enlarged on bail, he may influence the witnesses. Ld. APP also point out that one bail application has already been dismissed as withdrawn by the Hon'ble High Court vide order dated 08.08.2019.



FIR No.344/16
PS: Darya Ganj

Considering the gravity of the offence and serious allegations against the applicant, at this stage, no ground for bail is made out. Accordingly, the present bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No. 84/20

PS: Adarsh Nagar

U/s: 3 (1)(r)(s) SC & ST Act & 323/341/506/34 IPC

Sanjeev Kumar Vs. Ahilesh Pati Tripathi

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

Put up for consideration on 29.07.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No. 348/18
PS: Nabi Karim
U/s: 307/120-B/201/34 IPC
State Vs. Arjun @ Prem

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (**Through V/C**).
Sh. Naveen Gaur, Ld. Counsel for accused persons.

Put up with main file on 30.05.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No. 398/18
PS: Nabi Karim
U/s: 307/120-B/201/34 IPC
State Vs. Arjun @ Prem & Ors.

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Naveen Gaur, Ld. Counsel for accused persons.

Put up with main file on 30.05.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

VC

FIR No.292/14
PS: Rajinder Nagar
U/s: 302/392/397/411/120-B/34 IPC
Suraj Singh Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

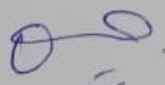
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Jagpravesh Sharma, Ld. Counsel for applicant/accused Suraj Singh.

The application has been filed by the applicant seeking interim bail in view of the criteria of High Power Committee Minutes dated 18.05.2020.

Reply not filed by the IO. **filed by IO through Whatsap in which he has only mentioned the merits of the case.** Reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 02.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.190/13
PS: Rajinder Nagar
U/s: 302/394/411/34 IPC
Deepak & Ors. Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
IO Inspector Devendra Singh.
Sh. S. K. Sharma, Ld. Counsel for applicant/accused Deepak.
(Through V/C).


Reply filed by the IO.

The present application has been filed on behalf of the applicant seeking interim bail for 3 months on the ground of death of his younger brother on 14.05.2020, to perform last rites of his deceased brother.

Ld. Counsel for applicant submits that the presence of the applicant is required in the house to perform last customary rites and rituals of his younger brother, who unfortunately expired on 14.05.2020 and to take care of his old aged parents. He submits that there is nobody else in the family to lookafter the old aged parents of the applicant and one of the brother of the applicant is not of sound mind, therefore, he cannot lookafter them. He also submits that applicant was released on interim bail earlier also vide order dated 04.08.2017, which he did not misuse and surrender before the concerned Jail Superintendent in time.

Ld. APP strongly oppose the bail application as he submits that earlier also the applicant filed the bail application on the same grounds as

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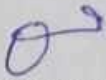


FIR No.190/13
PS: Rajinder Nagar

mentioned in the present application and the said application of the applicant was recently dismissed by Ld. ASJ vide order dated 23.05.2020.

Order dated 23.05.2020 is annexed with the bail application. I have gone through the same and found the submissions of Ld. APP to be correct that vide order dated 23.05.2020, the bail application of applicant was dismissed which he moved on the same grounds as mentioned in the application in hand. There is no change of circumstance since 23.05.2020 i.e. dismissal of the earlier bail application of the applicant and till today, hence, no ground for interim bail is made out. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.243/17
PS: Burari
U/s: 363/365 IPC
Sahib Khan @ Bunty Vs. State

27.05.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

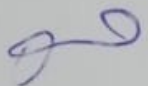
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
Sh. Javed Alvi, Ld. Counsel for applicant/accused Sahib Khan @
Bunty. (Through V/C).

The application has been filed by the applicant seeking interim bail in view of the criteria of High Power Committee Minutes dated 18.05.2020. Two FIRs, one u/s 363/365 IPC (Present FIR) and another FIR No. 245/17, u/s 302 IPC, PS Burari, have been registered against the applicant/accused, therefore, apparently the applicant does not seem to be covered within the parameters of Minutes dated 18.05.2020. To this, counsel for applicant submits that applicant is a complainant in the present FIR i.e. 243/17. He also submits that the trial of both the FIRs have been consolidated by the concerned court. The judicial record of both the FIRs be called for next date.

In the meantime, reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 04.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.245/17
PS: Burari
U/s: 302 IPC
Sahib Khan @ Buntly Vs. State

27.05.2020

Fresh interim bail application received by way of assignment. It be checked and registered.

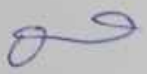
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Javed Alvi, Ld. Counsel for applicant/accused Sahib Khan @
Buntly. (Through V/C).

The application has been filed by the applicant seeking interim bail in view of the criteria of High Power Committee Minutes dated 18.05.2020. Two FIRs, one u/s 302 IPC (Present FIR) and another FIR No. 243/17, u/s 363/365 IPC, PS Burari, have been registered against the applicant/accused, therefore, apparently the applicant does not seem to be covered within the parameters of Minutes dated 18.05.2020. To this, counsel for applicant submits that applicant is a complainant in the present FIR i.e. 243/17. He also submits that the trial of both the FIRs have been consolidated by the concerned court. The judicial record of both the FIRs be called for next date.

In the meantime, reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 04.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.303/14
PS: Subzi Mandi
U/s: 302/307/120-B/34 IPC
Vikrant @ Sagar Vs. State

27.05.2020

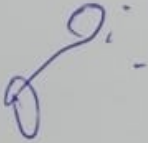
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Rajesh Kaushik, Ld. Counsel for applicant/accused Vikrant @ Sagar.

Applicant has filed present application for interim bail on the ground of illness of his mother. In para no. 9 of the application, it is mentioned that applicant was earlier also granted interim bail vide order dated 23.10.2017, 31.010.2017 and 30.08.2018, which he has never misused. **IO is seeking time to file reply and verify the medical documents of applicant's mother. He is accordingly** directed to verify the same and also to report whether there is anybody else in the family of applicant to lookafter his allegedly ill mother.

Concerned Jail Superintendent is directed to verify the factum of grant of interim bail to the applicant on earlier occasions as mentioned in para no. 9 of the application. Copy of application be sent to the concerned Jail Superintendent alongwith this order.

Put up on 28.05.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

CA No. 396/18
Imran Vs. State

27.05.2020

File taken up on the application on behalf of appellant Imran, seeking directions to Jail Superintendent to release him from the Jail since he is on bail in FIR No. 367/15, PS Kotwali.

Present: Sh. Harish Kumar alongwith Ms. Afshan (Enrl. No. D-3848/13),
Ld. Counsels for appellant.

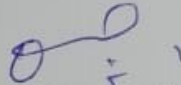
It is stated in the application that appellant is in JC in FIR No. 11/19, PS Shastri Park, but on bail in the appeal pending before this court. It is stated that the Jail Superintendent is not releasing him since the word "ON BAIL" is not mentioned on the custody warrant of the appellant pertaining to this case.

I have gone through the record. The appellant is on bail in FIR No. 367/15, PS Kotwali. He be released forthwith, if not required in any other case.

The present matter is fixed for judgment/order.

Let the report be called from the IO regarding the previous involvement/conviction of the appellant, for 30.05.2020.

Copy of this order be sent to the concerned Jail Superintendent.

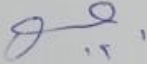

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.20/15
PS: Kamla Market
U/s: 302/396/397/41/120-B/34 IPC
Anis @ Dupatewala Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. J. S. Mishra, Ld. Counsel for applicant/accused Anis @
Dupatewala. (Through V/C).

Order dated 23.05.2020 not complied by the IO. IO is directed to
comply the same, for 01.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.297/18
PS: Prasad Nagar
U/s: 304/34 IPC
Neeraj @ Nonu Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**
Sh. Mahesh Yadav, Ld. Counsel for applicant/accused Neeraj @
Nonu.

This is an application for extension of bail granted to applicant
vide order dated 28.04.2020 till today i.e. 27.04.2020.

Let the previous bail record be summoned for next date.

Report be also called from the concerned IO/SHO whether
applicant/accused is residing on his address.

Put up on 30.05.2020. In the meantime, the interim bail of the
applicant is extended.

Copy of this order be sent to concerned Jail Superintendent.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.01/19
PS: Darya Ganj
U/s: 392/397/34 IPC
Manish @ Monish Vs. State

27.05.2020

Fresh interim bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Sonal Raj,
Sh. Vimal Puggal, Ld. Counsel for applicant/accused Manish @ Monish.

Report filed by IO.

The present application for interim bail has been filed by the applicant/accused Manish on the ground of illness of his mother, on merits and Covid-19.

Ld. Counsel for applicant submits that application is in JC since 08.02.2019.

Ld. APP submits that as per reply filed by the IO, applicant is also involved in 9 other cases of similar nature. To this, Ld. Counsel submits that as per his information except this case, all the other matters against the applicant have been decided one way or the other like compounding, acquittal, discharge etc.

IO is directed to verify the status of other 9 cases registered against the applicant.

Put up on 01.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020


FIR No.83/20
PS: Nabi Karim
U/s: 392/397/34 IPC
Shyam Lal @ Saurav Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Manoj Kumar, Ld. Counsel for applicant/accused Shyam Lal.

Report/reply not filed by IO. Same be filed on or before
03.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.25/20

PS: Burari

U/s: 376/366/363 IPC r/w 4/6 of POCSO Act

Bhupender Singh Vs. State

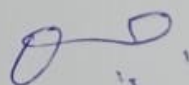
27.05.2020

Present: Sh. Virender Singh, Ld. Adl. PP for State. (Through V/C).
IO SI Sushila.
Sh. Vipin Bhaskar, Ld. Counsel for applicant/accused Amit @
Kunal.
Prosecutrix with counsel Sh. Jitender Sahay.

Ld. Counsel for prosecutrix submits that he does not have ~~the~~ copy
of the bail application, therefore, cannot argue today. Copy is supplied today.

Put up for arguments on bail application on 03.06.2020.

IO is also directed to appear in person on next date.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.402/17
PS: Burari
U/s: 302 IPC
Umesh Saw Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
Sh. M. P. Sinha, Ld. Counsel for applicant/accused Umesh Saw.

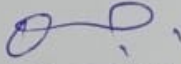
The applicant is seeking interim bail in view of the High Power Committee Meeting Minutes dated 18.05.2020.

Reply filed by IO, however, he has not mentioned the complete details require to consider the application under the said criteria dated 18.05.2020.

Reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 02.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.402/17
PS: Burari
U/s: 302 IPC
Umesh Saw Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
Sh. M. P. Sinha, Ld. Counsel for applicant/accused Umesh Saw.


The applicant is seeking interim bail in view of the High Power Committee Meeting Minutes dated 18.05.2020.

Reply filed by IO, however, he has not mentioned the complete details require to consider the application under the said criteria dated 18.05.2020.

Reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 02.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.60/17
PS: Roop Nagar
U/s: 392/394/397/411/34 IPC & 25/54/59 Arms Act
Deepak Vs. State

27.05.2020

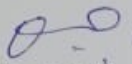
Fresh interim bail received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

Reply/report not filed by the IO. Same be filed on or before next date.

This is second call since morning, none has appeared on behalf of the applicant.

Let the application be put up on 02.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.647/14
PS: Sarai Rohilla
U/s: 302/120-B/201/34 IPC
Neetu Singh Vs. State

27.05.2020

Fresh bail application received by way of assignment. It be checked and registered.

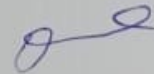
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. C.P. Dubey, Ld. Counsel for applicant/accused Neetu Singh.

The application has been filed by the applicant seeking interim bail in view of the criteria of High Power Committee Minutes dated 18.05.2020.

Report filed by IO through Whatsap in which he has only mentioned the merits of the case. Reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 03.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.647/14
PS: Sarai Rohilla
U/s: 302/120-B/201/34 IPC
Vijay Singh Vs. State

27.05.2020

Fresh bail application received by way of assignment. It be checked and registered.

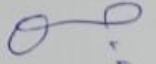
Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. C.P. Dubey, Ld. Counsel for applicant/accused Vijay Singh.

The application has been filed by the applicant seeking interim bail in view of the criteria of High Power Committee Minutes dated 18.05.2020.

Report filed by IO through Whatsap in which he has only mentioned the merits of the case. **Reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.**

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 03.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

21/5/20 356

FIR No.245/18
PS: I. P Estate
U/s: 307/201 IPC
Saidul Aziz @ Mumfali Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.


Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Harshpriya Singh, Ld. Counsel for applicant/accused Rahul.

The present application for interim bail has been filed by the applicant/accused Rahul in view of the criteria of High Power Committee Minutes dated 18.05.2020.

Reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 01.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.718/15
PS: Burari
U/s: 307/323/34 IPC
Rahul Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

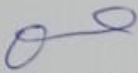
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Harshpriya Singh, Ld. Counsel for applicant/accused Rahul.

The present application for interim bail has been filed by the applicant/accused Rahul in view of the criteria of High Power Committee Minutes dated 18.05.2020.

Reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 01.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.20/15
PS: Kamla Market
U/s: 302/396/412/34 IPC
Adil @ Shahzada Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.


Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
Sh. Asghar Khan, Ld. Counsel for applicant/accused Adil @
Shahzada. (Through V/C).

The application has been filed by the applicant seeking interim bail in view of the criteria of High Power Committee Minutes dated 18.05.2020.

Reply be called from the IO regarding the previous involvement/conviction of the applicant and his period of custody in this FIR.

Report be also called from the Jail Superintendent regarding character certificate of the applicant alongwith copy of his custody warrant.

Put up on 01.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.40/20
PS: Kamla Market
U/s: 376/377/328/313 IPC
Imran Vs. State

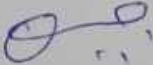
27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Harish Kumar, Ld. Counsel for applicant/accused Imran.
Prosecutrix with counsel Ms. Garima.

Counsel for prosecutrix submits that she does not have copy of the bail application, therefore, cannot argue today. Copy is supplied today.

Put up for arguments on bail application on 02.06.2020.

IO is also directed to appear in person on next date.

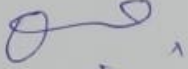

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.276/16
PS: I.P Estate
U/s: 392/394/397/411 IPC
Irfan Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
None for applicant/accused.

This is second call since morning, none has appeared on behalf of the applicant/accused. Perusal of record shows that on last date of hearing also, none was present for applicant/accused. It seems that applicant is not interested in pursuing the present application, hence, the same is dismissed-in-default.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.140/20
PS: Subzi Mandi
U/s: 323/304/34 IPC
Vinod Chauhan Vs. State

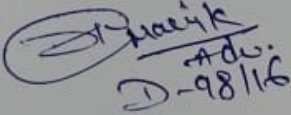
27.05.2020

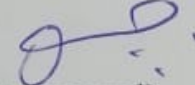
Statement of Sh. Deepak Kumar Malik, Counsel for applicant Vinod Chauhan,
Chamber Behind Court Room No. 36, Tis Hazari Court, Delhi. Enrl. No. D-
98/16.

Without Oath,

I am counsel for applicant/accused Vinod Chauhan in the present
application. At this stage, I do not want to press the present application, hence,
same be dismissed as withdrawn.

RO& AC


Adu.
D-98/16


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.140/20
PS: Subzi Mandi
U/s: 323/304/34 IPC
Vinod Chouhan Vs. State

27.05.2020

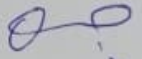
Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Deepak Kumar Malik, Ld. Counsel for applicant/accused Vinod Chauhan.

This is an application u/s 439 Cr.PC on behalf of applicant Vinod Chauhan. Reply filed by the IO.

At this stage, counsel for applicant submits that he does not want to press the present application, hence, same be dismissed as withdrawn. Statement of counsel for applicant recorded separately to this effect.

In view of statement of counsel for applicant, the present application is dismissed as withdrawn.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.05/19
PS: Railway S. Rohilla
U/s: 394/397/411/34 IPC
Sonu @ Raifer @ Sadre Alam Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

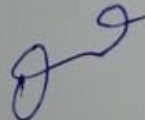
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
IO SI Bhanwar Lal.
Sh. Nagender Singh, Ld. Counsel for applicant/accused Sonu @
Raifer.

This is an application for regular bail of the applicant/accused Sonu. Reply filed by IO.

Ld. Counsel for accused/applicant submits that applicant has been falsely implicated in this case and is running in JC since 30.01.2019. He is the sole bread earner in his family. He further submits that co-accused Shahnawaz @ Mukbeer is already on regular bail, therefore, on the ground of parity also, this accused be also admitted on bail. He further submits that chargesheet has already been filed, therefore, no purpose shall be served by keeping the applicant/accused behind bars. He also submits that accused is not involved in any other criminal case except the present matter.

Ld. APP submits that there are serious allegations against the applicant/accused and if he is granted bail, there is all possibility that he may jump the same and try to influence the witnesses. Ld. APP further submits that the allegations against the applicant are u/s 394/397/411/34 IPC.

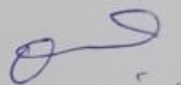
--Page 1 of 2--



FIR No.05/19
PS: Railway S. Rohilla

Considering the entire facts and circumstances, on the ground of parity, period of custody of the applicant and also that he is also not involved in any other case, applicant/accused is admitted on C/B subject to furnishing of personal bond to the tune of Rs. 20,000/- and surety bond of like amount.

The application is disposed off accordingly.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020


FIR No.223/20
PS: Burari
U/s: 323/452/506/34 IPC
Awtar Chaudhary Vs. State

27.05.2020

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
Sh. Manish Kapoor, Ld. Counsel for applicant/accused Awtar Choudhary.

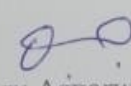
Report/reply not filed by IO. Same be filed on or before 29.05.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

At 12:15 PM

At this stage, Sh. Rajender Prasad, counsel for complainant alongwith complainant appeared.

IO ASI Rakesh Kumar also appeared and filed the reply.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.223/20
PS: Burari
U/s: 323/452/506/34 IPC
Awtar Chaudhary Vs. State

27.05.2020

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
Sh. Manish Kapoor, Ld. Counsel for applicant/accused Awtar
Choudhary.

Report/reply not filed by IO. Same be filed on or before
29.05.2020.

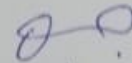


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

At 12:15 PM

At this stage, Sh. Rajender Prasad, counsel for complainant
alongwith complainant appeared.

IO ASI Rakesh Kumar also appeared and filed the reply.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.223/20
PS: Burari
U/s: 323/452/506/34 IPC
Awtar Chaudhary Vs. State

27.05.2020

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
Sh. Manish Kapoor, Ld. Counsel for applicant/accused Awtar
Choudhary.

Report/reply not filed by IO. Same be filed on or before
29.05.2020.

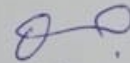


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

At 12:15 PM

At this stage, Sh. Rajender Prasad, counsel for complainant
alongwith complainant appeared.

IO ASI Rakesh Kumar also appeared and filed the reply.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.223/20
PS: Burari
U/s: 323/452/506/34 IPC
Awtar Chaudhary Vs. State

27.05.2020

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C)
Sh. Manish Kapoor, Ld. Counsel for applicant/accused Awtar
Choudhary.

Report/reply not filed by IO. Same be filed on or before
29.05.2020.

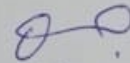


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

At 12:15 PM

At this stage, Sh. Rajender Prasad, counsel for complainant
alongwith complainant appeared.

IO ASI Rakesh Kumar also appeared and filed the reply.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No. 59/19
PS: Burari
U/s: 365/302/34 IPC
Ajay & Ors. Vs. State

27.05.2020

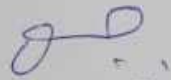
Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. R. K. Gupta, Ld. Counsel for applicant/accused Ajay. **(Through V/C)**.

This is an application u/s 439 Cr.PC on behalf of applicant/accused Ajay, seeking interim bail on the ground of illness of his wife. Medical documents of the wife are annexed with the application.

IO has filed reply that the medical documents annexed with the application are not found to be genuine. He has also mentioned that otherwise also, the other family members i.e. parents of the applicant and his brother are available to lookafter his wife.

Considering the reply of the IO, at this stage, no ground for bail is made out. Accordingly, the present application is hereby dismissed.

Copy of this order be given dasti to the applicant.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.176/19
PS: Civil Lines
U/s: 302/308/34 IPC
Imran Khan Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
None for applicant/accused Imran Khan.

Reply not filed by the IO verifying the medical documents of applicant's wife.

Be awaited at 12:30.

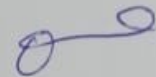


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

At 12:30 PM

Present Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Ashish Laroia, counsel for applicant.

In compliance of previous order dated 22.05.2020, IO has not filed his report verifying the medical documents of applicant's wife. Same be filed on or before 02.06.2020.



(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020


FIR No.176/19
PS: Civil Lines
U/s: 302/308/34 IPC
Imran Khan Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
None for applicant/accused Imran Khan.

Reply not filed by the IO verifying the medical documents of applicant's wife.

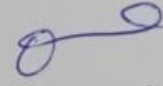
Be awaited at 12:30.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

At 12:30 PM

Present Sh. Virender Singh, Ld. Addl. PP for State. **(Through V/C)**.
Sh. Ashish Laroia, counsel for applicant.

In compliance of previous order dated 22.05.2020, IO has not filed his report verifying the medical documents of applicant's wife. Same be filed on or before 02.06.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

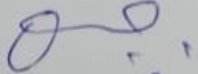
FIR No.130/14
PS: Kamla Market
U/s: 419/420/365/392/395/412/120-B IPC
Raj Bahadur Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Mohnis Ahmed, Ld. Counsel for applicant/accused Vasudev.

Let the report be called from the concerned Jail Superintendent to verify whether the applicant was earlier granted interim bail and if so, to report whether he has surrender within time or not.

Put up on 29.05.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

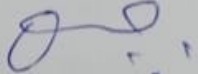
FIR No.130/14
PS: Kamla Market
U/s: 419/420/365/392/395/412/120-B IPC
Raj Bahadur Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Mohnis Ahmed, Ld. Counsel for applicant/accused Vasudev.

Let the report be called from the concerned Jail Superintendent to verify whether the applicant was earlier granted interim bail and if so, to report whether he has surrender within time or not.

Put up on 29.05.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No. Not known
PS: Gulabi Bagh
U/s: Not Known
Himanshu Vs. State


27.05.2020

Fresh anticipatory bail application u/s 438 Cr.PC received by way of assignment. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
Sh. Gurnam Singh, Ld. Counsel for applicant/accused Himanshu.

This is an anticipatory bail application u/s 438 Cr.PC on behalf of applicant/accused Himanshu.

Report/reply not filed by IO. Same be filed, on 28.05.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.189/20
PS: Civil Lines
U/s:394/411/34 IPC
Sumit Vs. State

27.05.2020

Fresh bail application u/s 439 Cr.PC received by way of assignment. It be checked and registered.

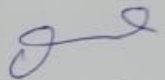
Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).

IO ASI Gulzar Hussain.

None for applicant.

Reply filed by IO.

Be awaited for applicant at 12:30 PM.

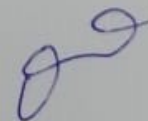

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

At 12:30 PM

At this stage, Sh. Vinay Tyagi, Ld. Counsel for applicant/accused. The present application seeking regular bail u/s 439 Cr.PC has been filed by the applicant. Reply filed by IO.

Ld. Counsel for applicant submits that applicant has been falsely implicated in this case. Recovery has already been made. Investigation is almost complete, therefore, no purpose shall be served by keeping applicant behind bar. He submits that applicant is in JC since 30.04.2020.

Ld. APP strongly oppose the bail application as he submits that the investigation is at initial stages and if applicant is admitted bail, there are all



FIR No.189/20
PS: Civil Lines

possibility that he may jump the same. He also submits that applicant is also involved in one other similar case i.e. FIR No. 350/16, PS Civil Lines.

Considering the serious allegations against the applicant and also that he is also involved in one more case, at this stage, no ground for bail is made out. Hence, the presnet bail application is hereby dismissed.

Copy of this order be given dasti to the applicant.




(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.288/19
PS: Sarai Rohilla
U/s: 392/394/397/411/34 IPC
Rahul Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State. (Through V/C).
HC Veer Singh on behalf of IO.
Mohd. Iliyas, Ld. Counsel for applicant/accused Rahul.

HC Veer Singh submits that IO is not well, therefore, could not verify the medical documents of applicant's mother. Same be verified on or before **01.06.2020**.

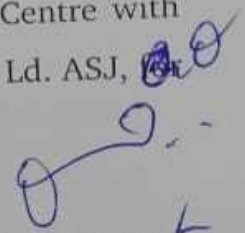

(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020

FIR No.137/17
PS: Timar Pur
U/s: 302/201/34 IPC
Happy Kapoor Vs. State

27.05.2020

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant.

It seems that inadvertently the present application has been put up before this court by the Filing Centre. Same be sent to the Filing Centre with direction to place the same before the court of Sh. Naveen Kashyap, Ld. ASJ, today itself i.e. 27.05.2020.


(Charu Aggarwal)
ASJ-02/Central
Tis Hazari/Delhi
27.05.2020